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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL**LAW DEPARTMENT****Legislative****NOTIFICATION**

No.953-L.—7th August, 2017.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 37 of 2017

**THE WEST BENGAL MUNICIPAL (SECOND AMENDMENT)
BILL, 2017.**

**A
BILL**

to amend the West Bengal Municipal Act, 1993.

WHEREAS it is expedient to amend the West Bengal Municipal Act, 1993, for the purposes and in the manner hereinafter appearing;

West Ben. Act
XXII of 1993.

It is hereby enacted in the Sixty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
Commencement.

1. (1) This Act may be called the West Bengal Municipal (Second Amendment) Act, 2017.

(2) This section shall come into force at once; and the remaining sections shall come into force on such date or dates as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal Municipal (Second Amendment)
Bill, 2017.*

(Clauses 2-4.)

Amendment of
section 2 of the
West Ben. Act
XXII of 1993.

2. In section 2 of the West Bengal Municipal Act, 1993 (hereinafter referred to as the principal Act), for clause (60A), the following clause shall be substituted:—

“(60A) “State Government” means the Government of the State of West Bengal in the Department of Urban Development and Municipal Affairs;”;

Amendment of
section 106.

3. In sub-section (3) of section 106 of the principal Act, for the words “not less than five per cent, but not exceeding ten per cent,”, the words “not exceeding ten per cent” shall be substituted.

Amendment of
section 340.

4. In section 340 of the principal Act,—
- (i) in clause (f), after the words “public streets”, the word “, drain” shall be inserted;
 - (ii) in the “Note—”, for the words and numbers “of size less than 8” × 12” and less than 20 microns in thickness”, the words “of size and thickness as may be notified by the competent authority” shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

It has been observed that the provision for determination of annual valuation should be amended considering the fact that the market value of the land in some of the municipalities are soaring very high and calculation of annual value of any holding in accordance with the present provision is insufficient to determine the annual value.

2. It has further been observed that at present in the West Bengal Municipal Act, 1993 (West Ben. Act XXII of 1993), there is no provision for prohibition of throwing plastic in the drain whether private or public.

3. Accordingly, it is considered necessary and expedient to amend the West Bengal Municipal Act, 1993, by making provisions, inter alia, for,—

- (a) modification in the procedure for determining the annual value of holding comprising land or buildings;
- (b) prohibition against throwing of plastic of size and thickness as may be notified by the Competent Authority in the drains, whether public or private.

4. The Bill has been framed with the above objects in view.

5. There is no financial implication involved in giving effect to the provision of the Bill.

KOLKATA,
The 7th August, 2017.

FIRHAD HAKIM,
Member-in-Charge.

By order of the Governor,

MADHUMATI MITRA,
Secy. to the Govt. of West Bengal,
Law Department.